

RCA No. 60741/16

M/s Frank Brother CO (Publishers) Pvt. Ltd. VS. Sheel Chandra & Anr.

20.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None.

None has joined today through VC. The court has waited till 1.00 PM. In the facts, **matter adjourned to 01.09.2020 for purpose already fixed**, as apprised by the Reader that connected matter is fixed for the said date.


(Vikas Dhull)

ADJ-01/West

THC/20.08.2020

CS No. 229/20

Shivani Juneja Vs. Surinder Singh & Ors.

Through Cisco Webex Video Conferencing

20.08.2020

Present : Ms. Rhythm Sheel Srivastava, counsel for plaintiff.

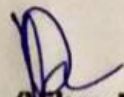
Sh. Digvijay Singh, counsel for defendant.

It is submitted by the defendant's counsel that he has filed reply to the pending application of the plaintiff U/o VI Rule 17 CPC and even the copy has been supplied to the plaintiff's counsel. Counsel for plaintiff admits regarding receipt of the same.

The said reply has been filed on the court email ID, as apprised by the Reader. Same has been put up before the undersigned through email.

Now let the defendant file the hard copy of reply within 15 days of re-opening of the court.

Now put up for arguments on the pending application U/o VI Rule 17 CPC on 25.11.2020.



(Vikas Dhull)

ADJ-01/West

THC/20.08.2020

CS No. 185/18

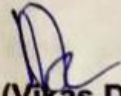
Usha Kiran Vs. Basant Bahar & Ors.

20.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None.

None has joined today through VC. The court has waited till 1.00 PM. In the facts, matter adjourned to 15.12.2020 for purpose already fixed.



(Vikas Dhull)

ADJ-01/West

THC/20.08.2020

Sneh Dhillon Vs. Indu Datta & Ors.

Through Cisco Webex Video Conferencing

20.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Priyank Tiwari, counsel for plaintiff.

Defendant absent.

In the absence of defendant, matter is adjourned for arguments on the pending application U/o VI Rule 17 CPC to 14.12.2020.


(Vikas Dhull)

ADJ-01/West/THC

At 2.15 PM

At this stage, defendants no. 1, 2 & 3 have joined the proceedings through VC. They have apprised about the next date of hearing.

Put up for date already fixed i.e. 14.12.2020.


(Vikas Dhull)

ADJ-01/West/THC

CS No. 12273/16

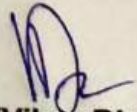
Sanjay Verma Vs. Durgawati & Ors.

20.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None.

None has joined today through VC. The court has waited till 1.00 PM. In the facts, **matter adjourned to 03.12.2020 for purpose already fixed.**



(Vikas Dhull)

ADJ-01/West

THC/20.08.2020

THC/20.08.2020

CS No. 814/17

Manjeet Singh Kohli Vs. Balveen Singh Chadha & Ors.

Through Cisco Webex Video Conferencing

20.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Yogender Kumar, counsel for plaintiff.

Defendant absent.

The matter is pending at the stage of DE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to 10.11.2020 for DE.

Advance copy of the affidavit of witnesses be supplied to plaintiff's counsel at least one week prior to next date of hearing.


(Vikas Dhull)

CS No. 288/18


Rama Kant Mishra Vs. Ravinder Kumar Sharma

20.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None.

None has joined today through VC. The court has waited till 1.00 PM. Even otherwise the matter is pending at the stage of plaintiff evidence. Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to 17.12.2020 for purpose already fixed.


(Vikas Dhull)

ADJ-01/West

THC/20.08.2020

CS No.8709/16

Yogesh Bhatia Vs. Vimi Bhatia

20.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None.

None has joined today through VC. The court has waited till 1.00 PM. Even otherwise the matter is pending at the stage of defendant's evidence. Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to 12.11.2020 for purpose already fixed.


(Vikas Dhull)

ADJ-01/West

THC/20.08.2020

Through Cisco Webex Video Conferencing

20.08.2020


Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Sanjay Gupta, counsel for plaintiff.

Defendant absent.

Matter is pending at the stage of plaintiff's evidence.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to 15.12.2020 for PE.


(Vikas Dhull)

ADJ-01/West

THC/20.08.2020

RCA No. 45/20

Jaswant Singh Vs. Anoop Singh & Ors.

Through Cisco Webex Video Conferencing

20.08.2020

Present : Sh. Diwan Singh, counsel for appellant.

Heard. Contents of appeal and impugned judgment perused.

Alongwith appeal, application U/s 151 CPC for stay and another application U/s 151 CPC for exemption from filing certified copy of judgment and decree have also been filed by the appellant.

Application U/s 151 CPC for exemption from filing certified copy of judgment and decree is allowed. Let the appellant file certified copy of judgment and decree within 15 days after re-opening of courts

Now, **issue notice of appeal and notice to application U/s 151 CPC to respondent subject to appellant filing their email/ whatsapp number and in case court reopens then on filing of PF/RC for 26.11.2020.**


(Vikas Dhull)

ADJ-01/West/THC

CS No. 10404/16

Paramjeet Kaur Kohli Vs. Rani

Through Cisco Webex Video Conferencing


20.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Sudhir Kumar, counsel for plaintiff.

Defendant absent.

Since the matter is pending at the stage of PE. Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, **the matter is adjourned to 16.12.2020 for PE.**


(Vikas Dhull)

ADJ-01/West

THC/20.08.2020

RCA No.37/19

Sadhu Ram & Ors. Vs. Charan Singh

20.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None.

None has joined today through VC. The court has waited till 1.00 PM. In the facts, matter adjourned to 26.11.2020 for purpose already fixed.



(Vikas Dhull)

ADJ-01/West

THC/20.08.2020

CS No. 13669/16

Leo Ispat Ltd. Vs. M/s Tirupati Steel Fab & Ors.

Through Cisco Webex Video Conferencing

20.08.2020


Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Himanshu Garg, counsel for plaintiff.

Defendant absent.

Counsel for plaintiff has submitted that as per the previous order, the defendant is required to be served by way of publication but steps could not be taken due to lockdown.

At request of plaintiff's counsel, previous order be again complied with for 25.11.2020.


(Vikas Dhull)

ADJ-01/West

THC/20.08.2020

M. No. 278/18


Shival Shukla Vs. Mahinder Tripathi

20.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None.

None has joined today through VC. The court has waited till 1.00 PM. In the facts, **matter adjourned to 24.11.2020 for purpose already fixed.**



(Vikas Dhull)

ADJ-01/West

THC/20.08.2020

CS No. 9732/16

Divya Saluja Vs. Shanti Devi & Ors

20.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None.

None has joined today through VC. The court has waited till 1.00 PM. In the facts, matter adjourned to 03.11.2020 for purpose already fixed.



(Vikas Dhull)

ADJ-01/West

THC/20.08.2020

CS No. 134/19

Pushpa Sharma Vs. Saffiquddin

20.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None.

None has joined today through VC. The court has waited till 1.00 PM. In the facts, matter adjourned to 10.09.2020 for purpose already fixed.



(Vikas Dhull)

ADJ-01/West

THC/20.08.2020

CS No. 13541/16

Naresh Goyal Vs. Gulati Export House

20.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None.

None has joined today through VC. The court has waited till 1.00 PM. In the facts, matter adjourned to 02.11.2020 for purpose already fixed.



(Vikas Dhull)

ADJ-01/West

THC/20.08.2020

CS No. 7778/16

Amarjit Singh @ Bittu Vs. Santokh Singh

Through Cisco Webex Video Conferencing

20.08.2020

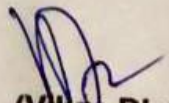
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Plaintiff absent.

Sh. Naresh Goel, counsel for defendants no. 1 & 2.

In the present case, defendants no. 9 & 10 are yet to be served.

Issue fresh summons to defendants no. 9 & 10, subject to plaintiff filed on record their e-mail/ whatsapp number and in case court reopens then on filing of PF/RC for 25.11.2020.



(Vikas Dhull)

ADJ-01/West

THC/20.08.2020

CS No. 160/19


Sukhpreet Singh Vs. Sanjay Singh & Ors.

20.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None.

None has joined today through VC. The court has waited till 1.00 PM. In the facts, matter adjourned to 25.11.2020 for purpose already fixed.



(Vikas Dhull)

ADJ-01/West

THC/20.08.2020

CS No. 787/19

Praveen Raj Gautam Vs. Reena & anr.

Through Cisco Webex Video Conferencing

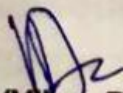
20.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Plaintiff absent.

Ms. Rajni Yadav, counsel for defendants no. 1 & 2.

Now put up this case for purpose already fixed on 24.11.2020.


(Vikas Dhull)

ADJ-01/West

THC/20.08.2020

Jaspal Singh Anr. Vs. Mahant Jasvinder Singh @ J.S. Randhawa

Through Cisco Webex Video Conferencing

20.08.2020


Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. R.P. Kapur, counsel for plaintiff.

Defendant absent.

Counsel for plaintiff has submitted that he has filed on record amended memo of parties and even the copy of the same has been supplied to the opposite counsel.

Since the matter is pending at the stage of PE. Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, **the matter is adjourned to 16.12.2020 for PE.**


(Vikas Dhull)

ADJ-01/West/THC

CS No. 168/20

M/s Ma Sarsinsa Steel Pvt. Ltd. Vs. M/s Arora Enterprises

Through Cisco Webex Video Conferencing

20.08.2020

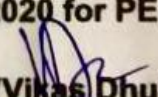
File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld, ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Vaibhav Sinha, counsel for plaintiff.

Defendant absent.

Since the matter is pending at the stage of PE. Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to 17.12.2020 for PE.


(Vikas Dhull)

ADJ-01/West/THC

CS No. 12897/16

Atul Kumar Vs. Bimla Devi

20.08.2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld, ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None.

None has joined today through VC. The court has waited till 1.00 PM. Even otherwise the matter is pending at the stage of defendant's evidence. Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to 17.11.2020 for purpose already fixed.


(Vikas Dhull)
ADJ-01/West

ADJ-01/West/THC

CS No. 10666/16

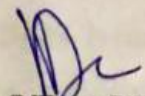
Asha Behl Ors Vs. Harsha Kapoor & Anr.

20.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None.

None has joined today through VC. The court has waited till 1.00 PM. In the facts, matter adjourned to 02.12.2020 for purpose already fixed.



(Vikas Dhull)

ADJ-01/West

THC/20.08.2020

CS No.....

Altaf Khan Vs. Mohd. Iqbal

20.08.2020

Fresh suit for recovery alongwith an application U/s 151 CPC for exemption from filing court fees received physically by way of assignment. Same has been put up before the undersigned through whatsapp. It be checked and registered.


Present : None.

**(Mobile no. of Sh. Afzal Ahmad Ld. Counsel for plaintiff
7982359538)**

(E-mail ID afzal.adv@gmail.com)

Put up on 21.08.2020 for consideration.

Ahlmad is directed to intimate Ld. Counsel for plaintiff telephonically for 21.08.2020.



(Vikas Dhull)

ADJ-01/West

THC/20.08.2020

CS No. 13370/16

Kuljeet Singh Vs. Anil Kumar Heera

Through Cisco Webex Video Conferencing

20.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Plaintiff absent.

Sh. Daksh and Sh. Anand Bhardwaj, counsels for defendant.

It is submitted by counsel for defendants that they have already filed on record reply to the application of plaintiff for leading additional evidence and even the copy has been supplied to plaintiff's counsel.

In the absence of plaintiff, arguments cannot be heard.

Put up for arguments on the pending application of plaintiff for leading additional evidence on 07.10.2020.



(Vikas Dhull)

ADJ-01/West/THC

CS No. 940/17